CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 201/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 and in terms of the directions issued by this Commission in Order dated 27.12.2023 passed in Petition No.94/MP/2021 for seeking compensation for the additional expenditure incurred for installation of Optical Ground Wire (OPGW) on the 400 kV D/C Kurukshetra - Malerkotla transmission line by replacing the existing earth wire under Change in Law provisions of the Transmission Service Agreement dated 2.1.2014.
Petitioner	:	NRSS XXXI (B) Transmission Limited
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, NRSS XXXI Shri Pratyush Singh, Advocate, NRESS XXXI Ms. Sai Snigdha Nittala, Advocate, NRESS XXXI

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that in terms of the directions issued by the Commission *vide* the Record of Proceedings dated 27.5.2026, the Petitioner has filed its compliance affidavit dated 31.7.2026. He further submitted that the Petitioner is entitled to Change in Law compensation under Article 12.2.2 of the TSA. He added that as none of the Respondents has filed their replies, one more opportunity may be granted to them for filing their replies in the matter.

2. None appeared on behalf of the Respondents despite notice.

3. After hearing the learned counsel for the Petitioner, the Commission deemed it appropriate to grant another opportunity to all the Respondents to file their respective replies within two weeks, with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

4. The Petition will be listed for the hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)